LOK SABHA

Mond 19, August 8, 1977/Sravana 17, 1899 (Saku)

The Iok Sabha riet at Lleven of the Clock

[MR SPFAKLR in the (hair]

QUESTION OF PRIVILEGE AGAINST MINISTER OF IN FORMATION AND BROADCAST-ING AND CHIEF FOLLOR, NEWS SERVICES (FINGLIST), ATR

Mr SPFAFR On the 5th August 1977, Shri K P Unink ishnang ive notice of a quest in of privilege against (1) the M inster of Ini (mat) in ind Broad casting Shri L K Advani and (2) the Chief I theo News Services (Inglish) All In his Radio on the ground that in the English News Bulletin broadcast by the All India Radio at 9 00 P M on the 4th August, 1977 it wis said that some of this remarks made in the IT use on that day were expunged by the Speaker whereas none of his remarks were expunged

I referred the matter to the Minister of Information and Broadcasting for his comments and also called for a copy of the transcript f the said News Bulletin broadcast by the All In ha Radis

The Ministry of Information and Broadcasting has with the approval of the Minister, informed m. as follows

In the 9 PM Figlish bulletin broadcast on August 4, 1977, the following passage occurs at the end of the news item pertaining to the discussion in the Lik Sabha on the Congress motion seeking to disapprove the conduct of the Home Minister

'During the acrimonious debate, fresh charges were flung by Congress members. Reacting sharply to one of these, Mr. Charan Singh challenged the relevance of the charge and offered to resign if it is provide correct. The Speaker agreed with him and expunged the Congress members remarks. The Prime Minuster will speakon the motion tomocrow.

There is no doubt that All India Radio had erredinreportingthis particular item From the uncorrected copy of the day's proceedings of Lok Sabha it appears that the hon Speaker has used the words, I may expunge it Unfortunately, the A I R Correspondent understood this t be I expunge it' It was incumi ent on the AIR Correspondent to have checked with the efficial Reporters before men tioning any expinging of remarks, but in his anxiety to beat the deadline of the 8 45 PM Hindi a Engli h News Bulletins Hindi and 9 กาลเก P M th AIR Correspondent overlooked this important piccaution

The mistake was however, unintentional and is regietted. Suitable instructions are being issued to A I R. Correspondents to b mere careful with a view to ensuing avoidulce of recurrence of such mistakes.

There was however no question of any wilful misrepresentation by AIR Under these circum tances at its requested the Privilege Mation may kindly be dropped."

In view of the explanation and the regret expressed, I decline to give my consent under Rule 222 of the Rules of Procedure and Conduct of Business in Lok Sabha. The matter is treated as closed

I hope the accredited Correspondents in the Press Gallery, particularly the Corr spondents of an official agency like the All India Radio, will be more careful in future Whenever in doubt, they should check up with the official record of the proceedings of the House

11.05 hrs.

PAPERS I AID ON THE TABLE

NOTIFICATION UNDER MOTOR VEHICLES
ACT AND A STATEMENT

THE PRIME MINISTER (SHRI MORARJI DESAI) I beg to lay on the Table—

(1) A copy of the Delhi Motor Vehicle Third (Amendment) Rules, 1977 2